

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 97/TT/2014

Subject : Determination of transmission tariff from COD to 31.3.2014 for 3x110 MVAR Line reactor for 765 kV D/C Raipur PS – Wardha Line 1 Ckt2 to be charged as Bus reactor at Wardha Sub-station under Integration of Pooling Stations in Chhattisgarh with central part of WR of IPP generation projects in Chhattisgarh (IPP-C) for tariff block 2009-14 period.

Date of Hearing : 20.10.2015.

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited and 16 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Smt. Manju Gupta, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for central part of Western Region of IPP generation projects in Chhattisgarh (IPP-C) for tariff block 2009-14;
- b) As per Investment Approval (IA) dated 5.8.2011, the project is scheduled to be commissioned within 28 months from the date of IA i.e. 1.1.2014 against



which the asset covered in instant petition was commissioned on 1.3.2014. Accordingly, there is a delay of two months in commissioning of the asset;

- c) The time over-run was mainly on account of forest clearance. The justification for delay has been submitted vide affidavit dated 21.11.2014. Requested to condone the delay and allow the tariff as claimed in the petition;
- d) Due to voltage problem in WR it was decided to commission line reactor as bus reactor in the 24th WRPC meeting held on 9.10.2013.
- e) The total estimated completion cost is ₹4335.22 lakh against the apportioned approved cost of ₹3790.49 lakh. There is cost over-run in comparison to FR cost; and
- f) RCE is under approval and shall be submitted alongwith revised tariff forms upon approval.

2. The Commission directed the petitioner to submit the following information by 23.11.2015 with a copy to all the respondents, failing which the tariff will be allowed on the basis of the information available on the record.

- a) Details of element wise (i.e. land, building and civil work, TL, S/S etc.) and year wise actual capital expenditure incurred up to 31.3.2014 along with the un-discharge liability corresponding to the elements of the asset as on COD and at the end of each financial year, duly certified by the Auditor along with all the revised Tariff Forms as per actual COD and in case of non-submission of any form, reason for the same;
- b) Computation of interest during construction on cash basis on the basis of drawl of loan allocated to the project and the interest paid by the petitioner as under:-
 - a. From the date of infusion of debt fund up to Schedule COD ad per Regulation 11 (A) (1) of 2014 Tariff Regulations;
 - b. From Schedule COD to actual COD.
- c) Details of IEDC incurred from zero date to schedule COD and from Schedule COD to actual COD;
- d) Amount of opening gross block (as on COD) as per Form-9A "Statement of Capital Cost" as per Books of Accounts (accrual basis) for the asset and indicate the un-discharged liabilities included in the gross block;



- e) Whether entire amount pertaining to IEDC has been discharged up to COD?
 - f) Treatment of other incomes;
 - g) Detailed breakup of IDC and IEDC capitalized among the elements (i.e. Building, civil work, sub-station, transmission line, PLCC and etc) of the respective asset covered in the instant petition; and
 - h) In case of foreign loans, exchange rate as on date of drawl, date of payment of interest and applicable interest rate from time to time along with documentary proof.
3. The Commission directed the petitioner to submit editable soft copy in excel format with links of the details sought in para 2 (b) above.
4. The Commission directed the respondents to file their reply by 4.12.2015 with an advance copy to the petitioner who shall file its rejoinder, if any by 14.12.2015. The additional information/replies/rejoinder shall be filed within the due date mentioned above. In case no information is filed within the due date, the matter shall be considered based on the available records.
5. Subject to the above, order in the petition was reserved.

By order of the Commission

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(T. Rout)
Chief (Law)

